

**NATIONAL COMPANY LAW TRIBUNAL**  
**COURT ROOM NO. 1,**  
**MUMBAI BENCH**

**Item No. 14**

**C.P. (IB)/186(MB)2024**

CORAM:

**SH. PRABHAT KUMAR      JUSTICE VIRENDRASINGH BISHT (Retd.)**  
**HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **29.04.2024**

NAME OF THE PARTIES:    MR. RAJENDER KEDIA    V/s    NIRAV  
METALS PRIVATE LIMITED

Section 9 OF THE Insolvency And Bankruptcy Code, 2016

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**ORDER**

1. Mr. Saurabh Raut, Ld. Counsel for the Petitioner present. Dhrumil C. Shah, Ld. Counsel for the Respondent present.
2. Ld. Counsel for the Corporate Debtor informs that reply has been served and filed with the Registry.
3. However, learned Counsel for the Operational Creditor inform that copy of reply has not been served upon them. Counsel for the Operational Creditor undertakes to have it served.
4. List this matter for further consideration on 14.05.2024.

Sd/-  
**PRABHAT KUMAR**  
**MEMBER (TECHNICAL)**  
/NP/

Sd/-  
**JUSTICE VIRENDRASINGH BISHT**  
**MEMBER (JUDICIAL)**